

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO. II

Excise Miscellaneous Application No. 85170 of 2020

(On behalf of Appellant)

In

Excise Appeal No. 1799 of 2012

(Arising out of Order-in-Appeal No. PVR/99/NGP/2012 dated 27.09.2012 passed by Commissioner of Customs, Central Excise & Service Tax (Appeals), Nagpur.)

M/s. Multi Organics Pvt. Ltd.

.....Appellant

A-1, M.I.D.C. Ghugus Road,
Chandrapur, Maharashtra - 442 406

VERSUS

Commissioner of Central Excise, Nagpur

.....Respondent

Telankhedi Road, Civil Lines,
Post Box. NO. 81, Nagpur,
Maharashtra – 440 001

APPEARANCE:

Shri Ajit M. Naik, Director for the Appellant
Shri Sanjay Hasija, Superintendent, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86695/2021

Date of Hearing: 11.08.2021

Date of Decision: 11.08.2021

PER: DR. SUVENDU KUMAR PATI

Appellant is represented through its Director Mr. Ajit Naik. In filing a withdrawal memo to withdraw the appeal, Mr. Ajit Naik requested permission of this Bench to withdraw the appeal. As desired by the appellant, the appeal is dismissed as withdrawn. Appellant will have no further right to appeal in this matter. Miscellaneous application is also disposed of.

(Pronounced in the open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)